Minister. After understanding the crisis, he should appear before the ho. Supreme Court so that it is explained to the hon. Supreme Court and that we shall get a suitable verdict which will give relief to the people of Kashmir.

PR. BIPLAB DASGUPTA (West Bengal): Madam; I associate myself with him and just say....

THE VICE-CHAIRMAN (Shrimati Renuka Chowdhury): Don't elaborate on it.

DR. BIPLAB DASGUPTA (West Bengal): I will take one minute.

We share the concern for the environment. We agree that there is need to implement the laws. The question is not only of natural environment but also human environment. Nothing which uproots human beings and destroys their economy should be applied mechanically. Just now we were discussing the same issue. The same sort of issue came up. I urge upon the Government to look into the whole issue of environment, economics and law together so that such anomalies are not created in implementation of the law. Thank you very much.

THE VICE-CHAIRMAN (Shrimati Renuka Chowdhury): I am sure the Government will take note of this.

SPECIAL MENTIONS AVERTED MID AIR COLLISION NEAR CALCUTTA

SHRI BRAHMAKUMAR BHATT (Gujarat): Madam Chairperson, I am rising to draw the attention of this august House to the fact that another mid-air horror might have struck near Calcutta or the Bay of Bengal. It was averted not because of any effort on the part of the Goverment or the Civil Aviation Department or the Control Tower but possibly because of an act of God. The lives of passengers in two foreign aircraft were saved. This was hardly a week after the horror which struck near Delhi due to the collision of a Saudi-747 aircraft and a Khazak aircraft. Unfortunately, 350 persons died in the accident. What the Government did was to see that the bodies were identified and, if nobody claimed the bodies, to collectively bury or cremate them.

The question is very simple, Madam. The Commercial Pilots Association of India has said in a public statement that equipments worth mroe than Rs. 300 crores were lying at the Palam Airport They were supposed to be for the purpose of modernising the Control Tower. They have not been used since 1996. Who is responsible for this? Whatever the former Minister or the former Government might have done, I am not an agent of any Government. What has the Minister in charge today done since this Government came to power? The person in charge of the Control Tower has said that they were not at fault so far as the collision between the aircraft near Delhi was concerned. Some Judge has been appointed. My submission is, if we can take the advice of, or have consultation with foreigners on crucial issues, delicate issues of manufacturing of our planes, why we should not invite experts from outside to see how this collision occurred in mid-air near Delhi.

It has appeared in the Press that airport equipments worth crores of rupees were lying at the Ahmedabad Airport and that they were also not being used for the Control Tower purposes. It is known to everybody, each one of us, that during the last three years more than 1100 persons have died due to air crash or accidents in air.

If this is going to happen and the Government is not going to take effective measures, I have got apprehensions.The people will be very much afraid of travelling by aeroplane. They will not know what will happen to their plane when the air-hostess announces that in a few minutes the aircraft will land at a particular destination. They will think that anything can happen before the aircraft lands.

My request and my particular submission to the Government is that the Government must associate with the inquiry into this'collision .... between the Saudia aircraft and the Kazhak aircraft, a foreign expert or an Air bus expert, a 747 Boeing expert to go through a definite finding as to how this accident has occurred.

Secondly, an air accident has been averted near Calcutta by the act of God which has been reported in *The Times of India.* The person

on duty on that day was relieved from the service. It has been accepted by the incharge Regional Director, Eastern Zone there. The hon. Minister should come before this House as to what happened and what was the negligence on the part of the person in charge at the control tower. This explanation is necessary because this incident has taken place immediately after a week of the mid-air collision near Delhi. I hope the Minister would come with a clear statement as to how the person in charge of the control tower was relieved and how this accident was averted. Thank you very much.

THE VICE-CHAIRMAN (Shrimati Renuka Chowdhury): Shrimati Veena Vermaji, not present.

PROGRESSIVE DECLINE IN FUND ALLOCATION FOR MODERNISATION OF INDIAN ARMY

श्री शिव चरण सिंह (राजस्थान): उपसभाध्यक्ष महोदया, मैं आपके माध्यम से एक महत्वपूर्ण विषय की ओर अपने इस स्पेशल मेंशन के जरिए सदन का ध्यान आकर्षित करना चाहता हूं। देश की सुरक्षा व्यवस्था के आधुनिकीकरण की गति न केवल मंद रही है वरन् रूक सी गई है। इसका कारण है, पिछले आठ वर्षों से इसके लिए बजट में आवंटित धनराशि में निरन्तर कमी होना। यह विचार मुझ जैसे किसी सुरक्षा प्रेमी का नहीं है वरन् भारत के वर्तमान स्थल सेनाध्यक्ष जनरल शंकर राय चौधरी और सेवा-निवृत स्थल सेनाध्यक्ष जनरल बी.एन. शर्मा का है, जिन्हें इस विषय में सर्वोच्च विशेषज्ञता प्राप्त है।

महोदया, उन्होंने यह विचार कल राजधानी में संपन्न एक विचार-गोष्ठी में व्यक्त किए। उनकी राय की कम से कम अब कोई उपेक्षा नहीं की जानी चाहिए। पड़ौसी पाकिस्तान द्वारा देश के आंतरिक मामले में हस्तक्षेप एवम् आतंकवादी गतिविधियों को खुला प्रोत्साहन देना, अफगानिस्तान की राजनैतिक अस्थिरता और पाकिस्तान द्वारा तालिबां मिलिशिया को पूर्ण सहायता आदि ऐसी बातें हैं, जिनके चलते हमारी स्थल सेना के आधुनिकीकरण की उपेक्षा नहीं की जा सकती है।

महोदया, पिछली सरकारों द्वारा सेना के लिए बजट में आवंटित धनराशि में निरन्तर कमी एक ऐसी गलती है, जिसे राष्ट्र कभी क्षमा नहीं कर सकता। एक ओर तो पूर्व प्रधानमंत्री एवम् वर्तमान प्रधानमंत्री सदन के भीतर और बाहर आश्वासन देते रहते हैं कि रक्षा बजट में कमी नहीं की जाएगी और दूसरी ओर आवंटन में निरंतर कमी की जाती रही है। कथनी और करनी के अन्तर का इससे बड़ा और घातक उदाहरण और क्या हो सकता है।

अंत में, मैं प्रधानमंत्री जी का आह्वान करता हूं कि वे शीघ्रातिशीघ्र इस विषय पर दोनों सदनों में वक्तव्य देकर स्थिति स्पष्ट करें। धन्यवाद।

उपसभाध्यक्ष (श्रीमती रेणुका चौधरी): श्री महेश्वर सिंह जी।.....श्री इकबाल सिंह जी।

Need to take Effective Measures for Air-Linking Jalandhar with Delhi Airport

श्री इकबाल सिंह (पंजाब): मैडम, मैं इस विषय के बारे में पहले भी प्रश्नावली के माध्यम से और वैसे भी कई बार इस सदन में कह चुका हूं। तकरीबन 15 साल से पंजाब में इस चीज की डिमांड चली आ रही है कि जालंधर में एअरपोर्ट हो। ड्यूरिंग टेरेरिज्म पीरिएड यह कुछ बातें प्रेक्टीकली नहीं हो सकीं, लेकिन अब पंजाब में शांति हो गई है, उसके बावजूद भी हम बड़ी देर से मांग कर रहे हैं कि एअरपोर्ट खासकर के जालंधर में हो। जो कि दोआबा का इलाका है, होशियारपुर, कपूरथला, जालंधर, करतारपुर, यहां के काफी लोग फॉरेन गए हुए हैं। मैडम, केरल और पंजाब दो ऐसी स्टेट हैं, जहां से बहुत लोग फॉरेन में गए हुए हैं और ये लोग वहां काम कर रहे हैं। पंजाब में जो फॉरेन करेन्सी देश के लिए आ रही है, वह पंजाब के लोग वहां काम करके यहां भेज रहे हैं, लेकिन एअरपोर्ट न होने की वजह से उनको बहुत मुश्किल आ रही है।

मैडम, जालंधर पंजाब राज्य का विकासशील औद्योगिक नगर है, जो प्रतिवर्ष काफी मात्रा में फॉरेन एक्सचेंज यहां लाता है। यह पंजाब सरकार का डिवीजनल सैंटर भी है और इसके साथ साथ जालंधर प्रेस सैंटर भी है।

जहां से पत्रकार दिल्ली के लिए काफी संख्या में आते-जाते हैं। इतना ही नहीं, जालंधर में आल इंडिया रेडियो और दूरदर्शन केन्द्र भी है। जालंधर में इंटरनेशनल एयरपोर्ट न होने की वजह से सभी लोगों को बहुत परेशानी हो रही है। पंजाब राज्य में कपूरथला डिस्ट्रिक्ट में एक रेलवे कोच फैक्टरी भी है, एयरपोर्ट की फैसेलिटी न मिल पाने से यहां भी मुश्किल हो रही है। महोदय, जालंधर शहर पूरे नार्दन इंडिया के लिए फिल्म इंडस्ट्री का डिस्ट्रिब्यूशन सैंटर है। इसमें कम से कम 600 से ऊपर इनके आफिसिस हैं, इनको भी बहुत मुश्किल होती है। इसके अलावा यह भी देखने में आया है कि हैंडटूल्स, जो इस देश में से जाते हैं, बहुत ज्यादा गिनती में जालंधर से